



**NOTIFICATION**

The growing need of resumption of work by the High Court in its full capacity was considered by the Full Court of High Court, keeping in view the likelihood of the impact of the functioning of the High Court, including the issue of physical court hearing and the request made by the Bar Council of Tamil Nadu and Puducherry, the representations and suggestions of the respective Bar Associations at Madras as well as at the Madurai Bench, and also the request of the learned Advocate General. The Full Court also considered the impending threat of the rising trend of Coronavirus, including fatalities, particularly in the District of Chennai and its neighbouring Districts, as well as in the city of Madurai as well.

After considering the issue in all its dimensions, including the movement of staff, the possibility of spread of infection with the presence of the entire working staff of the High Court as well as the sizeable number of lawyers attending and practising, both at Madras and Madurai, it was resolved not to introduce physical court hearings for the time being.

However, in view of the onerous constitutional responsibility that is to be discharged by the High Court through the functioning of Judges, its staff and lawyers in the larger interest of the litigants, the Full Court has unanimously decided that the existing full strength of Judges shall commence working w.e.f.06.07.2020 for the time being, subject to any decision being taken in future, **only through video-conferencing, with the option given to the Hon'ble Judges to either work from their Chambers in the High Court or from their Chambers at their residence.**

The preparations for such functioning was possible keeping in view the experience of the past as also in view of the state of readiness of the Registry, as the proposed functioning can be supported with the bare minimum of staff, subject to an approximate of 50% of the staff working at a time in shifts, by making such adjustments that may be necessary. The support staff for attending the residence of the Hon'ble Judges together with the maintenance staff to enable the video-conferencing system to work effectively, are made available and the Registry has taken appropriate steps for ensuring all such arrangements in place for the working of the High Court with effect from 6.7.2020.

The Registry has taken all steps/precautionary protocols that are necessary for taking due and proper care for ensuring a safe working environment, such as

availability of medical facilities, including thermal scanning, sanitizing and fumigation of premises of the High Court and the offices as well as the Chambers at the residence of the Judges, that are to be functional.

HIGH COURT, MADRAS  
DATED: 04.07.2020.

SD/- C. KUMARAPPAN  
REGISTRAR GENERAL

To

1. All the Hon'ble Judges (for information).
2. All the Registrars, High Court, Madras and Madurai Bench of Madras High Court, Madurai.
3. The Additional Registrar General, Madurai Bench of Madras High Court, Madurai.
4. All the Officers, High Court, Madras and Madurai Bench of Madras High Court, Madurai.
5. All the Heads of Sections, High Court, Madras and Madurai Bench
6. The Secretary to His Excellency The President of India, New Delhi.
7. The Secretary General, Supreme Court of India, New Delhi.
8. The Chief Secretary to Government, Secretariat, Chennai 9.
9. The Private Secretary to His Excellency The Governor of Tamil Nadu, Raj Bhavan, Guindy, Chennai.
10. The Chief Secretary to Government of Puducherry, Puducherry.
11. The Secretary to Government, Home Department, Secretariat, Chennai-9
12. The Registrar General, High Court of Judicature @ Patna.
13. The Registrar General, High Court of Madhya Pradesh @ Jabalpur.
14. The Registrar General, High Court of Andhra Pradesh @ Amaravati.
15. The Registrar General, High Court of Telangana @ Hyderabad.
16. The Registrar General, High Court of Judicature @ Bombay.

17. The Registrar General, High Court of Punjab & Haryana @ Chandigarh.
18. The Registrar General, High Court of Judicature @ Allahabad.
19. The Registrar General, High Court of Kerala @ Ernakulam.
20. The Registrar General, High Court of Rajasthan @ Jodhpur.
21. The Registrar General, Odisha High Court @ Cuttack.
22. The Registrar General, High Court of Karnataka @ Bangalore.
23. The Registrar General, High Court of Jammu & Kashmir @ Srinagar/Jammu.
24. The Registrar General, High Court of Calcutta @ Kolkatta.
25. The Registrar General, High Court of Himachal Pradesh @ Shimla.
26. The Registrar General, The Gauhati High Court, Guwahati, Assam,  
(Nagaland, Mizoram & Arunachal Pradesh)
27. The Registrar General, High Court of Manipur
28. The Registrar General, High Court of Meghalaya
29. The Registrar General, High Court of Tripura
30. The Registrar General, High Court of Gujarat @ Ahmedabad
31. The Registrar General, High Court of Delhi, New Delhi.
32. The Registrar General, High Court of Sikkim @ Gangtok.
33. The Registrar General, High Court of Chhattisgarh @ Bilaspur.
34. The Registrar General, High Court of Jharkhand @ Ranchi.
35. The Registrar General, High Court of Uttarakhand @ Nainital.
36. The Secretary, Bar Council of Tamil Nadu & Puducherry, High Court, Madras
37. The Secretary, Madras Bar Association, High Court, Madras.
38. The Secretary, Madras High Court Advocates' Association, High Court,  
Madras.
39. The Secretary, Women Lawyers Association, Madras.
40. The Secretary, Law Association, Madras.

41. The Secretary, Madurai Bench of Madras High Court Bar Association, Madurai.
  42. The Secretary, Madurai Bench High Court Advocates' Association, Madurai.
  43. The Secretary, Madurai Women Lawyers' Association, Madurai.
  44. The Secretary, Madras High Court Madurai Bench Advocates' Association, Madurai.
  45. The Secretary, Madurai Bar Association of Madurai Bench of Madras High Court, Madurai.
  46. The Director/Asst. Director, Tamil Nadu State Judicial Academy, Chennai/Madurai/ Coimbatore.
  47. The Curator, High Court Museum, High Court, Madras.
- Copy to The Record Keeper, A.D. Records, High Court, Madras.
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